CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 112 of 2003

Tuesday, this the 18th day of February, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. E. Duraiswamy,
Health and Maleria Inspector Grade-III,
Salem Jn, Southern Railway - 636005Applicant

[By Advocate Mr. K.A. Abraham]

Versus

- Union of India, represented by the General Manager, Southern Railway, Park Town, Chennai-3
- The Senior Divisional Personnel Officer, Southern Railway, Palakkad.
- 3. Chief Personnel Officer,
 Southern Railway, Madras.Respondents

[By Advocate Mr. Thomas Mathew Nellimoottil]

The application having been heard on 18-2-2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant working as Health and Malaria Inspector Grade-III, Southern Railway, Salem Junction is aggrieved by Annexure A5 order dated 9-4-2001 of the 2nd respondent turning down his request for stepping up of pay on par with his juniors M.Palaniswamy, T.Sevanna and S.Balakrishna. Aggrieved by that, he made Annexure A6 appeal to the 3rd respondent, which has not been considered and disposed of. He also made another appeal to the 1st respondent. Finding no response to his appeal, the applicant has filed this application seeking to set aside Annexure A5 and for a direction to the respondents to fix his pay at Rs.6375/- with effect from 1-1-1996 on par with his

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juniors M.Palaniswamy, T.Sevanna and S.Balakrishna with attendant benefits. He has also prayed for a direction to the 1st respondent to consider and pass appropriate orders on Annexure A7 petition submitted by him on 6-11-2001.

- 2. When the application came up for hearing on admission, Shri Thomas Mathew Nellimoottil took notice on behalf of the respondents. Learned counsel on either side agreed that the application may be disposed of directing the 3rd respondent to consider Annexure A6 representation of the applicant in the light of the rules and instructions on the subject and to pass appropriate orders within a reasonable time.
- 3. Accordingly, the Original Application is disposed of directing the 3rd respondent to consider Annexure A6 representation of the applicant in the light of the rules and instructions on the subject and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Tuesday, this the 18th day of February, 2003

T.N.T. NAYAR ADMINISTRATIVE MEMBER A.V. HARIDASAN VICE CHAIRMAN

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